

अंशुल मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कलकत्ता कोर्ट, दिल्ली
Kolkata Court, Delhi

FIR No. 341/2020
PS Gandhi Nagar
State vs Mohd. Waris
U/s379/34 IPC

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

LAC Sh. Mohd. Farooq for the applicant/accused.

Ld. Counsel for the applicant/accused wants to withdraw the present application. Accordingly, at the request of Ld. Counsel, present application is dismissed as withdrawn.

Present application stands disposed of, accordingly.



(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

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ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कडकडूमा कोर्ट, दिल्ली
Karkadooma Court, Delhi

FIR No. 216/2018
PS Gandhi Nagar
State vs Akbar Alim Mirza
U/s 307/34 IPC

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.
Counsel for the applicant/accused.
Report filed by the IO. Taken on record.
Heard.

Ld. Counsel for the applicant/accused wants to withdraw the present bail application. Consequently, the present application is dismissed as withdrawn and stands disposed of accordingly.




(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

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कोर्ट नं. 26
Court No. 26
कड़कड़ूमा कोर्ट, दिल्ली
Karkadooma Court, Delhi

FIR No. 624/2020
PS Mayur Vihar, Phase-I,
State vs Sajid @ Mannan
U/s 147/148/149/307/302/34 IPC.

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

None for the applicant.

Report received from concerned Jail Superintendent.

As none appeared for or on behalf of the applicant since the last date hearing. Even today none has appeared for the applicant through VC. Consequently, the present application is dismissed for non-prosecution.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/12.05.2021

Metropolitan Magistrate
KKD Courts, Delhi



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Court No. 26
कड़कडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 70/2020
PS Mayur Vihar, Phase-I
State vs Vinod Jha
U/s 420/384 IPC

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

Sh. Raj Kumar Solanki, Ld. Counsel for applicant through VC.

This is second bail application under Section 437 Cr.P.C and in alternative the counsel has also sought interim bail as per the guidelines of HPC constituted by the Hon'ble High Court Delhi for decongestion of the jail keeping in view the spread of corona virus.

No new ground has been put forward by the Counsel for the applicant since the dismissal of the last bail application. Accordingly, Court does not deem it fit to release the accused on regular bail.

Further, for the purpose of interim bail, it is pertinent to mention here that the chargesheet under Section 420/384/419/467/120B IPC has been filed in the present matter. The maximum punishment as provided under Section 467 IPC is that of life.

Therefore, as per the criteria recommended by the High Powered Committee vide minutes of meeting dated 04.05.2021, the present accused does not fall under any of the categories mentioned therein. Accordingly, the present interim bail application is also dismissed.

Sdr

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.05.2021

Metropolitan Magistrate
KKD Courts, Delhi

